

Central Administrative Tribunal
Principal Bench

R.A. No. 260 of 2001
in
C.P. No. 143 of 2001
O.A. No. 2921 of 1997

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New Delhi, dated this the 23rd August, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

R.P. Azad .. Review Applicant

Versus

Anil Kumar & Anr. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. applicant has tried to appeal against the Tribunal's order dated 8.5.2001 in C.P. No. 143/2001 is not permissible in law.

4. R.A. is rejected.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)
'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)